GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 3213 TO BE ANSWERED ON 12TH JULY, 2019

RE-REGISTRATION OF MEDICAL PROFESSIONALS

3213. SHRI MOHANBHAI KALYANJI KUNDARIYA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government is aware that some foreign countries have compulsory reregistration method for medical practitioners at regular intervals to enhance their professional skills, if so, the details thereof;

(b) the reasons for not introducing the same in our country for periodically updated knowledge of medical professionals; and

(c) the number of medical practitioners registered with Medical Council of India (MCI) or State Medical Councils who have not submitted information within the stipulated time about their participation in professional meetings as a part of Continuing Medical Education (CME), during the last three years, State/UT-wise and year-wise, and the action taken against them?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (c): As on date, the Indian Medical Council Act, 1956 does not provide for reregistration of doctors. Medical Council of India (MCI), with the previous approval of the Central Government, has notified Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002, which, inter-alia, prescribe that a Physician should participate in professional meetings as a part of Continuing Medical Education (CME). In order to enhance professional skills and to update their medical knowledge, such CMEs must be attended by medical practitioners for at least 30 hours every 5 years, organized by reputed professional academic bodies or any other authorized organizations. Further, no such data is maintained centrally with regard to the medical practitioners who have not submitted information about their participation in professional meetings as a part of CME.

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